## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA UNSTARRED QUESTION NO. 4981 ANSWERED ON FRIDAY, THE 16th DECEMBER, 2016 AGRAHAYANA 25, 1938 (SAKA)

#### SPECIAL COURTS

#### **QUESTION**

4981. SHRI DUSHYANT CHAUTALA: SHRI B. VINOD KUMAR:

**Will the Minister of CORPORATE AFFAIRS** 

कारपोरेट कार्य मंत्री

be pleased to state:

- (a) whether the Government has designated eight special courts in the country for the speedy justice delivery of corporate cases and if so, the details and the location of such courts thereof;
- (b) whether the said courts have started functioning and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government proposes to increase the number of such courts in the country and if so, the details thereof and the total number of courts that have been mandated by the Companies Act, 2013 and the shortfall in the number of such courts as on date;
- (d) the details of number of cases solved/pending in the said special courts, Court/State/UT-wise; and
- (e) the details of other measures taken/being taken by the Government to address the issue and expedite disposal of pending cases?

### **ANSWER**

THE MINISTER OF STATE

(SHRI ARJUN RAM MEGHWAL)

IN THE MINISTRY OF CORPORATE AFFAIRS

(श्री अर्जुन राम मेघवाल)

कारपोरेट कार्य मंत्रालय में राज्य मंत्री

(a) to (e):- Government has designated 19 existing courts of Sessions/Additional Sessions Courts as Special Courts under Section 435 of the Companies Act, 2013 (the Act). These courts are in the states of Jammu and Kashmir, Maharashtra, Goa, Gujarat, Madhya Pradesh, West Bengal, Chhattisgarh, Rajasthan, Punjab, Haryana, Meghalaya, Tamil Nadu (Coimbatore) and Manipur, NCT of Delhi and the Union Territories of Puducherry, Dadra and Nagar Haveli, Daman and Diu, Andaman and Nicobar Islands and Chandigarh. Section 435 requires concurrence of the Chief Justice of the jurisdictional High Court for designating a Special Court. Concurrence has not been given for the states of Uttarakhand, Himachal Pradesh, Jharkhand and Karnataka for designating Special Courts. For the states of Assam,

Andhra Pradesh, Tripura, Kerala, Telangana, Bihar, Tamil Nadu (Chennai), the proposal to designate Special Courts is under consideration. One case each under the Act is pending in the Special Court in Madhya Pradesh and Delhi.

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